

**Writ Petition No.5285 of 2015- GandourIndia Food Processing Pvt.Ltd**  
**Vs. Union of India Before Hon'ble Madras High Court**

**SUMMARY**

A **Writ Petition No.5285/2015** was filed before the Hon'ble High Court of Madras by the petitioner challenging the order passed by the 4<sup>th</sup> respondent AO Chennai on 09.07.2015, informing the petitioner that the samples cannot be drawn for analysis as the name and complete address of the manufacturer/packer was not mentioned as required under Regulation 2.2.2:6(i) of the Food Safety and Standards (Packaging and Labelling) Regulation, 2011.

2. The petitioner's prayer to the Hon'ble High Court of Madras was to issue a writ of declaration to declare the impugned rejection order issued by the fourth respondent as illegal, arbitrary, unconstitutional and violative of fundamental right guaranteed under the Constitution of India and to direct the respondent to release the consignment.

3. On 23.03.2015, after hearing the submissions of the learned counsels, the Hon'ble High Court of Madras dismissed the Writ Petition observing that the impugned consignment did not satisfy the labelling requirements as provided under the Regulation and no grounds were made to interfere with the impugned rejection report.

4. Following is the link of judgment referred above.

[http://judis.nic.in/judis\\_chennai/qrydisp.aspx?filename=218362](http://judis.nic.in/judis_chennai/qrydisp.aspx?filename=218362)